

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 454 OF 2013
CUTTACK, THIS THE 16TH DAY OF JULY, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Ashok Dash,
Aged about 59 years,
S/o Late Maheswar Dash,
At- Near Krishna Dham Apartment,
V.I.P. Road, Puri, P.O. Puri, P.S. Puri Town,
Dist- Puri, PIN No. 752001.

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Applicant
Advocate(s) M/s. G.Rout, R.N.Behera, S. Bhagat, T.K.Swain.

VERSUS

Union of India represented through

1. General Manager,
East Coast Railway, Bhubaneswar,
Rail Bhawan, Bhubaneswar,
Dist. Khurda.
2. D.R.M., Khurda,
East Coast Railway, Khurda Road Division,
At/PO/PS Jatni, Dist. Khurda.
3. Station Manager,
Puri Railway Station,
East Coast Railway, Puri,
At/PO/PS Puri, Dist. Puri.
4. Divisional Commercial Manager,
East Coast Railway, Khurda Road Division,
At/PO/PS Jatni, Dist. Khurda.
Dist-Khurda, Odisha.

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Respondents
Advocate(s)..... Mr. T. Rath.

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. R.N.Behera, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The applicant has filed this instant O.A. challenging inaction of the Respondents in not considering his representation dated 26.04.2013



regarding permission to join in duty after recovery from prolonged illness.

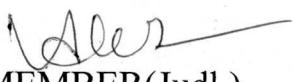
3. Mr. T. Rath, Ld. Standing Counsel for the Railways, submitted that the applicant while working at Puri as TTI left the office without any information and intimation to the authorities since August, 2006 and only ventilated his grievance by way of representation after seven years.

4. However, taking into account the medical condition of the applicant and prescriptions attached to this O.A., without entering into the merits of this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2, i.e. DRM, East Coast Railway, Khurda Road, to consider the aforesaid representation made by the applicant, as per extant rules and provisions and communicate the result thereof to the applicant within a period of 60 days from today. However, we are not expressing any opinion either on the merit of the case or the delay in approaching the authorities is concerned. We give liberty to Respondent No.2 to consider the same as per the rules also.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order, along with paper book be transmitted to Respondent No. 2 at the cost of the applicant, for which Mr. Behera, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 19.07.2013.


MEMBER (Admn.)


MEMBER (Judl.)